## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1378 ANSWERED ON:08.08.2011 NATIONAL HEALTH INSURANCE SCHEMES Nagorao Shri Dudhgaonkar Ganeshrao

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of hospitals enlisted under the National Health Insurance Scheme, State-wise including Maharashtra;
- (b) whether there is large scale irregularities under this scheme;
- (c) if so, the details thereof and the action taken therein against the guilty;
- (d) whether the fees of the doctors who are treating the poor patients are not given in time; and
- (e) if so, the reaction of the Government in this regard?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): A statement showing the State-wise number of empanelled hospitals under RSBY, including Maharashtra State, is annexed.
- (b) & (c): Some instances of irregularities by hospitals have come to the notice of the Government. To investigate such instances, a Central Team consisting of senior officers and technical experts has been constituted. The Team alongwith officials of State Government visit those hospitals and on the basis of the findings, appropriate action is taken. The State Governments have also been advised to constitute such Committees at the State level for investigation of irregularities, if any, and redressal of grievance of the stake holders. The Central Government has also issued an advisory to the State Nodal Agencies/Insurance Companies for deempanelment of hospitals engaged in irregularities and malpractices. As on date, 158 hospitals have been de-empanelled.
- (d) & (e): The insurance companies have been instructed to settle the claims of hospitals within the prescribed time limit.